

3

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 147/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: **Gora Marine Pvt Ltd.**
V/s.
Big Power Glass India Pvt Ltd.

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ABHA B. MAKAVANA	Advocate	Respondent	<u>Abha</u>
2.				

ORDER

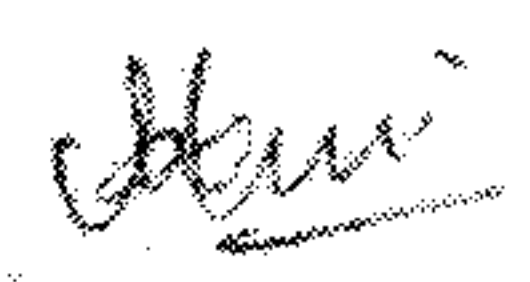
None present for Operational Creditor/ Petitioner. Learned Advocate Ms. Abha Makavana present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned Advocate Ms. Abha Makavana filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

List the matter on 13.11.2017 for objections, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.